

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No.6 of 2005

(in O.A.No.595/2003)

Gwalior, this the 24th day of February, 2005

Manoj Kumar Tripathi, S/o Shri R.S.Tripathi,
aged about 38 years, Enquiry-cum-reservation
Clerk (ECRC) at Gwalior Railway Station,
Gwalior (M.P.)

- APPLICANT

Versus

Union of India through General Manager,
North Central Railway, Allahabad (U.P.)
& four others

- RESPONDENTS

O R D E R (in circulation)

By M.P.Singh, Vice Chairman -

This review application has been filed to review the order dated 6.12.2004 passed in O.A.595 of 2003 (Manoj Kumar Tripathi Vs. Union of India & 4 others).

2. In the present review application, no clerical error or glaring mistake has been pointed out by the applicant. It is settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of the CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise.

3. In view of the foregoing, we do not find any merit in this Review Application and accordingly the same is rejected at the circulation stage itself. However, the applicant is given a liberty to approach the Tribunal to challenge the revisional authority's order dated 24/26th March, 2003 by filing a fresh Original Application.

(Madan Mohan)
Judicial Member

(M.P.Singh)
Vice Chairman

rkv.

On 1.3.05
B.S.